

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 1738/92

New Delhi this the 28th day of August, 1997.

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr.A.Vedavalli, Member(J)

V.K.Budhiraja,
S/o Shri Hansraj Budhiraja,
R/o H-10/D, S.F.S. Flats,
Saket, New Delhi-110017

.....Applicant
(By Advocate Shri R. Doraiswamy)

-Versus-

Union of India
through Secretary,
Ministry of Defence, South Block,
New Delhi-110011.

.....Respondent
(By Advocate: Shri S.M. Arif)

O R D E R (ORAL)

Hon'ble Shri S.R.Adige, Member(A):-

We have heard Shri R. Doraiswamy, learned counsel for the applicant ~~(since deceased)~~ and Shri S.M. Arif, learned counsel for the respondents. After filing of the O.A. the applicant is reported to have unfortunately expired, and pursuant to our previous orders Shri Doraiswamy stated that he contacted the applicant's heirs who have informed him that they do not seek impleadment in the O.A. Under the circumstances the O.A. is dismissed, as having become infructuous. No costs.

A.Vedavalli

(Dr.A.Vedavalli)
Member(J)

'Sanju'

S.R.Adige
(S.R.Adige)
Member(A)